

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No. 5181/2021

(Arising out of impugned final judgment and order dated 26-08-2020 in CR MBA No. 21839/2020 passed by the High Court of Judicature at Allahabad)

AMINUDDIN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 74713/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 74712/2021 - EXEMPTION FROM FILING O.T. and IA No. 74714/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 5182/2021 (II)(IA No. 77473/2021 - EXEMPTION FROM FILING O.T.
IA No. 77471/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 16-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MS. JUSTICE BELA M. TRIVEDIFor Petitioner(s) Mr. Anilendra Pandey, AOR
Mr. Wahid Hussain, Adv.
Mr. Nadeem Hussain, Adv.
Ms. Priya Kashyap, Adv.For Respondent(s) Mr. Vivek Narayan Sharma, Adv.
Mr. Shashank Shekhar Singh, AOR

Mr. Bahar U. Barqi, Adv.
Mr. Aftab Ali Khan, AORUPON hearing the counsel the Court made the following
O R D E R

List these matters on 30.09.2022.

(NEETA SAPRA)
COURT MASTER (SH)(RANJANA SHAILLEY)
COURT MASTER (NSH)